

CS No.880/2019
Bharat Bhushan Gulati Vs. Parvesh Chhabra

Through Cisco Webex Video Conferencing

13.08.2020

File is not traceable as per report of ahlmad.

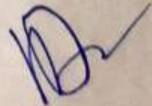
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period will not be on record.

Pr: Plaintiff in person with counsel Ms.Aishwarya.

Defendant absent.

An application under Order VIII Rule 10 read with Section 151 CPC received on court email ID on 12.08.2020 from Sh.Amit Kumar, Id.counsel for plaintiffs (**Mobile No.: 9540066909, 011-25193273**) (**Email ID: amit@emphasislaw.com**) for striking out defence of defendant for not filing the WS within the prescribed period and same has been put before the undersigned through email. **Hard copy is directed to be filed within 15 days of the reopening of courts.**

Now, issue notice of the said application to



defendant and his counsel through Nazarat Branch, West, THC, Delhi subject to plaintiff providing on record the whatsapp/email address of defendant and his counsel for 17.09.2020.

Ahlmad is directed to trace the file prior to next date of hearing and place the order passed today in the said file.



(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ DJ/611893/2016

PREM KUMAR KAPOOR Vs. BALRAJ KAPOOR
& ORS.

Through Cisco Webex Video Conferencing

13.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Plaintiff in person with counsel Ms.Barkha Khattar.
Sh.Jagdish Sethi, Ld.counsel for defendant no.1 and for proposed defendants no.5,6 and 7.

Sh.Parval Arora, Ld.counsel for defendants no.2(a) and 2(b).

Defendant no.3 unserved.

Today, it is submitted by Ld.counsel for plaintiff that she had sent summons to defendant no.3, who is resident of U.K. through speed post and courier but due to lock down, no tracking report is available. Accordingly, she has made a prayer for issuance of fresh summons to defendant no.3 through email/whatsapp. Said prayer of ld.counsel for plaintiff is accepted.

Now, issue fresh summons to defendant no.3 through Nazarat Branch, West, THC, Delhi through email/whatsapp number subject to plaintiff furnishing



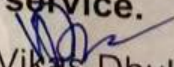
the email/whatsapp number of defendant no.3 for the next date of hearing i.e. 10.11.2020

Today, Ld.counsel for defendant no.2(a) and 2(b) has submitted that he has not received the copy of plaint and the application and he has made a prayer that plaintiff be directed to supply the same to him.

At this stage, Id.counsel for plaintiff has submitted that she has already supplied the same to Id.counsel for defendant no.2(a) and 2(b), who had appeared on the last date of hearing and she also had the receipt of the same.

At this stage, Id.counsel for defendant no.2(a) and 2(b) has submitted that the previous counsel has left their firm and accordingly, he has again requested for supplying of fresh copy of plaint and documents. He has also shared his email and whatsapp number with the Id.counsel for plaintiff, who has assured to again supply the copy of plaint and documents to Id.counsel for defendant no.2(a) and 2(b).

Put up on 10.11.2020 for report of service.


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ DJ 130/2016
11839/16

URMILA KUMARI Vs. BHARAT MEHTA OTHERS.
Through Cisco Webex Video Conferencing

13.08.2020

File not traceable as per report of Ahlmad.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period will not be on record.

Pr: Sh.Aditya Sharda, Ld.counsel for plaintiff.

Sh.Sanjeev Manchanda, Ld.counsel for
defendants no.1 to 3.

Defendants no.6 to 9 absent.

Defendants no.4 and 5 absent. (**Defence struck
off vide order dated 22.05.2019**)

Today, it is submitted by ld.counsel for
defendants no.1 to 3 that due to lock down, he could
not prepare his reply to the pending application of
plaintiff under order VI Rule 17 CPC. Accordingly, he
has prayed for an adjournment for filing an appropriate
reply. Same granted.

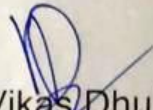
Now, let defendants file their respective replies to



the application of plaintiff under Order VI Rule 17 CPC
by the next date of hearing.

Put up on **08.01.2021** for arguments on the said
application.

Ahmad is directed to trace the file prior to next
date of hearing and place this ordersheet in the
said file.



(Vikas Dhull)
ADJ-01, West,
THC, Delhi

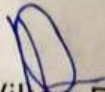
CS No. 7679/16
Suresh Saini Vs. NCUBATE India Ltd.

13.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC on behalf of parties. The court has waited till 12.40 p.m. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular/duty roaster for August, 2020 (Period 04.08.2020 to 14.08.2020) dated 31.07.2020, of Ld.District & Sessions Judge, West, THC, Delhi, wherein as per directions of the Hon'ble High Court of Delhi vide order bearing no. 26/DHC/2020 dated 30.07.2020, the matters which are at the stage of evidence are required to be adjourned, **the matter is adjourned to 02.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ.Dj.12876/16

VINOD KUMAR CHOPRA Vs. SHANTI DEVI

Through Cisco Webex Video Conferencing

13.08.2020

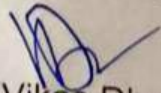
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Ms.Jumjum Sarkar, Ld.counsel for plaintiff.

Defendant reported to have expired.

Today, it is submitted by plaintiff's counsel that she has not received till date the details of legal heirs of deceased defendant. Accordingly, she has prayed for an adjournment to search about the particulars of legal heirs of deceased defendant so that she can file an appropriate application. Adjournment sought is granted.

Put up on 02.12.2020 for further proceedings.



(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ DJ 188/2016

10864/16

SANGEETA Vs. MANGRU RAM ORS.

13.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None for the parties.

None has joined today for the VC. The court has waited till 12.40 p.m.

In the facts, **matter adjourned to 11.11.2020 for purpose already fixed.**

(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ DJ/802/2017

Santosh Kumari Vs. Tarun Gandhi

13.08.2020

Case File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 12.40 p.m. **In the facts, matter adjourned to 21.09.2020 for further proceedings.**



(Vikas Dhull)
ADJ-01, West,
THC, Delhi

CS No. 1352/17

Ganpati Wood Moulders Vs. SDJ Infratech Pvt. Ltd.

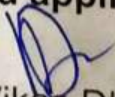
13.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

An application under Order 1 Rule 10 CPC was filed on 17.03.2020 alongwith amended memo of parties.

None has joined today for the VC. The court has waited till 12.40 p.m. **In the facts, put up on 11.11.2020 for consideration of said application.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

RCA No. 153/19

Vijay Kumar Vs. Meena & Ors.

Through Cisco Webex Video Conferencing

13.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None for the appellant.


Dr.R.S.Sasan, Ld.counsel for respondents no.1 and 2.

(Email ID: raminders_sasan@yahoo.co.in}

Reply to appeal received on behalf of respondents no.1 and 2 on court email ID on 11.08.2020 from Sh.Raminder Singh, Ld.counsel for respondents no.1 and 2 and same has been put before undersigned through email. **Ld.counsel for respondents no.1 and 2 is directed to file hard copy of the reply within 15 days from the reopening of courts.**

It is submitted by Id.counsel for respondents no.1 and 2 that he has also sent the copy of reply to Id.counsel for appellant on his whatsapp number.

Appellant has not joined today for the VC. The court has waited till 12.40 p.m. In the facts, put upon **11.11.2020 for arguments on appeal**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ DJ/610868/2016
RAJ RANI Vs. VEENA RANI
Through Cisco Webex Video Conferencing

13.08.2020

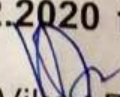
File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Ms.Neha Garg, Ld.proxy counsel for Sh.O.P.Gupta, Ld.counsel for plaintiff

Defendant absent.

None has joined today for the VC on behalf of defendant. The court has waited till 12.40 p.m. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular/duty roaster for August, 2020 (Period 04.08.2020 to 14.08.2020) dated 31.07.2020, of Ld.District & Sessions Judge, West, THC, Delhi, wherein as per directions of the Hon'ble High Court of Delhi vide order bearing no. 26/DHC/2020 dated 30.07.2020, the matters which are at the stage of evidence are required to be adjourned, the **matter is adjourned to 04.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ DJ 77/2014
7742/16

**OZONE OVERSEAS PVRIVATE LIMITED Vs. IZZY
AGENCIES**

13.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 12.40 p.m. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular/duty roaster for August, 2020 (Period 04.08.2020 to 14.08.2020) dated 31.07.2020, of Ld.District & Sessions Judge, West, THC, Delhi, wherein as per directions of the Hon'ble High Court of Delhi vide order bearing no. 26/DHC/2020 dated 30.07.2020, the matters which are at the stage of evidence are required to be adjourned, the **matter is adjourned to 01.12.2020 for purpose already fixed.**

(Vikas Dhull)
ADJ-01, West,
THC, Delhi

CS No.8770/16

**M/s Bisleri International Vs. M/s Guru Kripa Agency
Through Cisco Webex Video Conferencing**

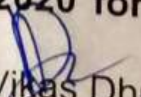
13.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None for plaintiff.

Sh.Asim Talwar, Ld.counsel for defendant.

None has joined today for the VC on behalf of plaintiff. The court has waited till 12.40 p.m. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular/duty roaster for August, 2020 (Period 04.08.2020 to 14.08.2020) dated 31.07.2020, of Ld.District & Sessions Judge, West, THC, Delhi, wherein as per directions of the Hon'ble High Court of Delhi vide order bearing no. 26/DHC/2020 dated 30.07.2020, the matters which are at the stage of evidence are required to be adjourned, the **matter is adjourned to 01.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

CS No. 1470/14

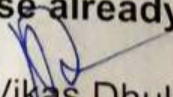
Ruchika Taneja Vs. Gurmeet singh

13.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

List of witnesses filed on behalf of plaintiff on 25.01.2020. However, none has joined today for the VC. The court has waited till 12.40 p.m. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular/duty roaster for August, 2020 (Period 04.08.2020 to 14.08.2020) dated 31.07.2020, of Ld.District & Sessions Judge, West, THC, Delhi, wherein as per directions of the Hon'ble High Court of Delhi vide order bearing no. 26/DHC/2020 dated 30.07.2020, the matters which are at the stage of evidence are required to be adjourned, the **matter is adjourned to 02.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

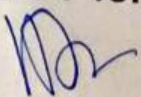
CS No. 7911/16
Mohd. Mustafa Vs. Shakina Khatoon

13.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC on behalf of parties. The court has waited till 12.40 p.m. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular/duty roaster for August, 2020 (Period 04.08.2020 to 14.08.2020) dated 31.07.2020, of Ld.District & Sessions Judge, West, THC, Delhi, wherein as per directions of the Hon'ble High Court of Delhi vide order bearing no. 26/DHC/2020 dated 30.07.2020, the matters which are at the stage of evidence are required to be adjourned, the **matter is adjourned to 02.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

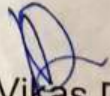
CS No. 8483/16
Shakina Khatoon Vs. Mohd. Mustafa

13.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC on behalf of parties. The court has waited till 12.40 p.m. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular/duty roaster for August, 2020 (Period 04.08.2020 to 14.08.2020) dated 31.07.2020, of Ld.District & Sessions Judge, West, THC, Delhi, wherein as per directions of the Hon'ble High Court of Delhi vide order bearing no. 26/DHC/2020 dated 30.07.2020, the matters which are at the stage of evidence are required to be adjourned, the **matter is adjourned to 02.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

CS No.12047/16

Raman Timber Vs. Pramod Upadhaya

Through Cisco Webex Video Conferencing

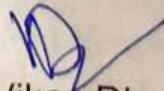
13.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Rajesh Banati, Ld.counsel for plaintiff

None for defendant.

None has joined today for the VC on behalf of defendant. The court has waited till 12.40 p.m. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular/duty roaster for August, 2020 (Period 04.08.2020 to 14.08.2020) dated 31.07.2020, of Ld.District & Sessions Judge, West, THC, Delhi, wherein as per directions of the Hon'ble High Court of Delhi vide order bearing no. 26/DHC/2020 dated 30.07.2020, the matters which are at the stage of evidence are required to be adjourned, **the matter is adjourned to 12.11.2020 for purpose already fixed.**



(Vikas Dhull)
ADJ-01, West,
THC, Delhi

CS No. 13358/16

Nirmal Kanta Arora Vs. Neelam Dua

Through Cisco Webex Video Conferencing

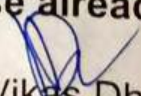
13.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Vimal Dhingra, Ld.counsel for plaintiff.

Defendant absent.

List of witnesses filed on behalf of plaintiff on 21.12.2019. However, none has joined today for the VC on behalf of defendant. The court has waited till 12.40 p.m. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular/duty roaster for August, 2020 (Period 04.08.2020 to 14.08.2020) dated 31.07.2020, of Ld.District & Sessions Judge, West, THC, Delhi, wherein as per directions of the Hon'ble High Court of Delhi vide order bearing no. 26/DHC/2020 dated 30.07.2020, the matters which are at the stage of evidence are required to be adjourned, the **matter is adjourned to 03.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ DJ 122/2016
12389/16

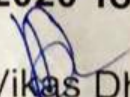
YOGESH KALRA Vs. POONAM GIRDHAR

13.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC on behalf of parties. The court has waited till 12.40 p.m. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular/duty roaster for August, 2020 (Period 04.08.2020 to 14.08.2020) dated 31.07.2020, of Ld.District & Sessions Judge, West, THC, Delhi, wherein as per directions of the Hon'ble High Court of Delhi vide order bearing no. 26/DHC/2020 dated 30.07.2020, the matters which are at the stage of evidence are required to be adjourned, the **matter is adjourned to 27.10.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ DJ 178/2016
12390/16

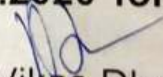
TINU CHOPRA Vs. M/S HDFC BANK LTD

13.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC on behalf of parties. The court has waited till 12.40 p.m. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular/duty roaster for August, 2020 (Period 04.08.2020 to 14.08.2020) dated 31.07.2020, of Ld.District & Sessions Judge, West, THC, Delhi, wherein as per directions of the Hon'ble High Court of Delhi vide order bearing no. 26/DHC/2020 dated 30.07.2020, the matters which are at the stage of evidence are required to be adjourned, the **matter is adjourned to 02.11.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

CS No. 13572/16

Shanti Devi Vs. The Secretary Ministry of Urban
Development Govt.of NCT of Delhi.

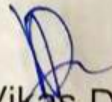
13.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 12.40 p.m.

In the facts, **matter adjourned to 22.10.2020 for purpose already fixed.**



(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ.DJ/735/2017
Ramesh Kakkar Vs. Savita Babbar

Through Cisco Webex Video Conferencing
13.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.


Pr: Sh.Shobhit Sharma, Ld.counsel for plaintiff

Defendant absent.

Today, it is submitted by plaintiff's counsel that his application under Order 15A CPC is pending for arguments. However, arguments cannot be heard today as defendant has chosen not to join today for the VC.

In the facts, **issue court notice to defendant and their counsel through Nazarat Branch, West, THC, Delhi subject to plaintiff providing their email address/whatsapp number for the next date of hearing.**

Put up on 02.09.2020 for arguments.


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ.DJ/1061/2018

Gulshan Rana Vs. Ashok Kumar Rana

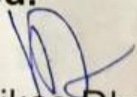
13.08.2020

File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 12.40 p.m. In the facts, **matter adjourned to 27.10.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi


RCA DJ 59/19
RAJINDER SINGH Vs. RAMESH AND OTHERS

13.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 12.40 p.m. In the facts, **matter adjourned to 04.11.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

CS NO. 612935/16

Amrit Mohini Vs. Shashi Bhaskar and Ors.

Through Cisco Webex Video Conferencing

13.08.2020

File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Further, file has been taken up today on an application under Section 151 CPC on behalf of plaintiff which was received on court email ID on 11.08.2020 and put before the undersigned through email.

Pr: Sh.Nishant Datta, Id.counsel for applicant/plaintiff.

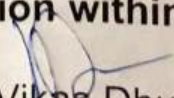
(Mobile No.9810226434, 011-23388305)

(Email ID: (1).nishant_datta@hotmail.com; (2).
dattacoadvocates@gmail.com; and (3).
luckysuri_2311@yahoo.co.in)

Heard.

At the request of applicant's/plaintiff's counsel, **put up on the date already fixed i.e. 31.08.2020.**

Ld.counsel for applicant/plaintiff is directed to file hard copy of the said application within 15 days of the re-opening of courts.


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Ex.No.____/2020
Om Logistics Ltd. Vs. Concept Pharmaceuticals
Ltd.

**Through Cisco Webex Video Conferencing
13.08.2020**

Fresh execution received by naib nazir in court by way of assignment and the same has been put before the undersigned through whatsapp. **It be checked and registered.**

**Pr: Sh.Arun Aggarwal, Ld.counsel for DH.
Nazir to report for 16.10.2020.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

CS No. _____/2020

Richa Sharma Vs. Cars24 Services (P) Ltd.

13.08.2020 (3.30 p.m.)

Fresh suit alongwith application under Section 151 CPC seeking exemption from filing duly affirmed affidavit, certified copy of annexures, scanned copy of application and court fee alongwith supporting affidavit alongwith certificate under Section 65B of the Indian Evidence Act, 1872 received by way of assignment from Filing Section, West, THC, Delhi on court email ID and the same have been put before the undersigned through mail. **It be checked and registered.**

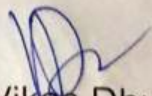
Pr: None.

(Mobile No.of Id.counsel Ms.Parul for plaintiff:
9953032067, 858801148)

(Email ID: adv.paruldureja@gmail.com)

**Put up tomorrow i.e. 14.08.2020 for
consideration.**

**Ld.counsel for plaintiff be intimated
telephonically for tomorrow.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Arbitration No. _____/2020

M/s.Capital Hind Finance Pvt.Ltd. Vs. Ajay Kumar

13.08.2020 (3.28 p.m.)

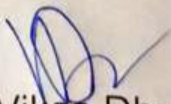
Fresh petition under Section 9 of Arbitration & Conciliation Act, 1996 alongwith application for exparte ad interim relief alongwith documents received from Filing Section, West, THC, Delhi on court email ID and the same has been put before the undersigned through email. **It be checked and registered.**

Pr: None.

(Mobile No. of Id.counsel for petitioner Sh.Vijay K.Sehgal: 9873403435 and email ID: vijayadv558@gmail.com).

Put up tomorrow i.e. 14.08.2020 for consideration.

Ld.counsel for petitioner be intimated telephonically for tomorrow.


(Vikas Dhull)
ADJ-01, West,
THC, Delhi


MCA DJ 28/19
NIRMAL JINDAL Vs. DEEPAK MEHTA AND ORS

13.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 12.40 p.m. In the facts, **matter adjourned to 05.11.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

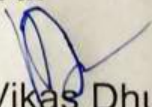
Misc DJ 18/19
ANIL BHOLA Vs. MANOJ KUMAR AND ANR.

13.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None

None has joined today for the VC. The court has waited till 12.40 p.m. In the facts, **matter adjourned to 03.11.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi


Civ DJ/1257/17
Santron Electronics and Ors. Vs. Nextra Tele Services
P.Ltd.

13.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 12.40 p.m. In the facts, **matter adjourned to 27.10.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ.DJ/646/2019

Vijay Kumar @ Bijender Kumar Vs. Pawan Kumar


13.08.2020

File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 12.40 p.m. In the facts, **matter adjourned to 20.10.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

CS No. 906/17

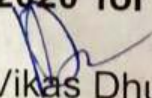
Bank of India Vs. Satya Narain

13.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC on behalf of parties. The court has waited till 12.40 p.m. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular/duty roaster for August, 2020 (Period 04.08.2020 to 14.08.2020) dated 31.07.2020, of Ld.District & Sessions Judge, West, THC, Delhi, wherein as per directions of the Hon'ble High Court of Delhi vide order bearing no. 26/DHC/2020 dated 30.07.2020, the matters which are at the stage of evidence are required to be adjourned, the **matter is adjourned to 03.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ DJ 106/2016
11667/16

**NEELAM DUA Vs. NIRMALA KANTA ARORA
Through Cisco Webex Video Conferencing**


13.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None for plaintiff.

Sh.Vimal Dhingra, Id.counsel for defendant.

None has joined today for the VC on behalf of plaintiff. The court has waited till 12.40 p.m. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular/duty roaster for August, 2020 (Period 04.08.2020 to 14.08.2020) dated 31.07.2020, of Ld.District & Sessions Judge, West, THC, Delhi, wherein as per directions of the Hon'ble High Court of Delhi vide order bearing no. 26/DHC/2020 dated 30.07.2020, the matters which are at the stage of evidence are required to be adjourned, the **matter is adjourned to 03.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

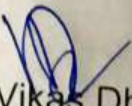
CS No. 1237/17
Preeti Sardana Vs. Raj Kumar Malhotra

13.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 12.40 p.m. In the facts, **matter adjourned to 11.11.2020 for further proceedings.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi